

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-184-2020****IN****LD-VC-CW-344-2020**

Goa State Pollution Control Board ... Applicant  
Versus  
United Marine Products & Ors. ... Respondents

Mr. D. Pangam, Advocate General for the Applicant.

Mr. Neelesh Takkekar, Advocate for Respondent No.1.

Mr. P. Arolkar, Additional Government Advocate for Respondent Nos.2 and 3.

**Coram:- M. S. SONAK &  
SMT. M. S. JAWALKAR, JJ.**

**Date:- 23<sup>rd</sup> November, 2020**

**P.C.**

Heard Mr. D. Pangam, learned Advocate General for the Applicant and Mr. N. Takkekar, learned Advocate for Respondent No.1.

2. At the request of Mr. Takkekar, this matter is posted for tomorrow i.e. 24.11.2020.

3. It is made clear that no further adjournments will be granted in this matter. The statement of Mr. Takkekar that one of the borewells for which there is no permission will not be used and can even

be sealed by the Authorities is accepted. The concerned Authorities i.e. WRD as well as the GSPCB are granted liberty to go to the Petitioner's unit today itself to seal the borewell which has no permission from any Authorities. Mr. Takkekar states that there will be no obstructions caused to the Authorities for sealing this borewell.

4. Stand over to 24<sup>th</sup> November, 2020.

**SMT. M. S. JAWALKAR, J.**

**M. S. SONAK, J.**

at\*